

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2369/97

(A)

New Delhi this the 9th day of April, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

In the matter of

Shri Harish Chander Deep
S/O Shri (Late) Kedar Nath,
R/O B-61/4, Shiva Enclave,
A/4, Paschim Vihar,
New Delhi.

... Applicant

(By Advocate Shri S.Y. Khan)

Versus

1. Union of India through
Secretary, Ministry of Information,
Shastri Bhawan,
New Delhi.

2. Director General, Doordarshan,
Directorate General, Copernicus
Marg, Mandi House, New Delhi.

... Respondents

(By Advocate Shri K.C.D. Gangwani)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Both counsel heard.

2. Shri K.C.D. Gangwani, learned senior counsel submits that respondents have passed necessary orders which take care of the grievances of the applicant raised in this OA. Shri S.Y. Khan, learned counsel for the applicant confirms this and submits that the OA has now become infructuous.

3. In the aforesaid facts and circumstances of the case, this OA is disposed of as having become infructuous. No costs.

(K. Muthukumar)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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